

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**TP Nos. 12-A to F of 2016 with  
TP No. 12/397-398/NCLT/AHM/2016 (New)  
CA Nos. 84/2011, 88/2013, 113/2013, 127/2013, 43/2014, 211/2014  
With CP No. 3/397-398/CLB/MB/2011 (Old)**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.03.2018**

Name of the Company: Karun Jain  
V/s.  
Asian Films Production & Distribution Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER**

None present for petitioner. None present for Respondent.

On perusal of record it is found that on 07.12.2017, 16.01.2018 the petitioner is found absent. However, on 16.02.2018 one letter for adjournment received by this office. Today no one appeared on behalf of petitioner nor there is any letter for adjournment.

It appears that petitioner is not sincere enough to pursue with the matter.

In view of this the Company petition is dismissed in default for want of prosecution.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 12th day of March, 2018.

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**